

**CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH**

OA/0200061/2021

HYDERABAD, this the 1st day of February, 2021

Hon'ble Mr. Ashish Kalia, Judl. Member
Hon'ble Mr. B.V. Sudhakar, Admn. Member



Kandipalli Kirnankumar, aged 27 years, Group C,
S/o. Samudram,
GDS Packer cum Mail Carrier (put off),
Devarapalli Sub Post Office – 531 030,
Visakhapatnam District, Andhra Pradesh.

...Applicant

(By Advocate : Mr.K. Siva Reddy)

Vs.

1. Union of India, Rep. by Secretary,
Ministry of Communications and IT,
Department of Posts, Dak Bhawan,
Sansad Marg, New Delhi – 110 001.
2. The Chief Postmaster General,
Andhra Pradesh Postal Circle,
Vijayawada – 520 013.
3. Inspector – Posts,
Chodavaram sub-division,
Chodavaram – 531036.
4. Superintendent of Post Offices,
Anakapalle Postal Division,
Anakapalle – 531001.

....Respondents

(By Advocate : Mr. D. Radha Krishna, Addl. CGSC)

ORAL ORDER
(As per Hon'ble Mr. B.V. Sudhakar, Administrative Member)

Through Video Conferencing:



2. The OA is filed aggrieved by the delay in the disposal of representations addressed to the 3rd and the 4th respondents in regard to reinstating the applicant and payment of ex-gratia allowance.

3. Brief facts of the case are that the applicant while working as Grameen Dak Sewak in the respondents organisation was put off from duty on 30.9.2020. Applicant submitted several representations to the 3rd respondent from October 2020 to January 2021 and there being no response, appeals were preferred to the 4th respondent on different dates and the latest one is 23.1.2021 without any fruitful results. Aggrieved over the delay in non disposal of the representations, OA has been filed.

4. The contentions of the applicant are that the non disposal of the representations is against the Principles of Natural Justice and statutory rules. Representations are to be disposed as per the time limits fixed by DOPT.

5. Heard both the counsel and perused the pleadings on record.

6. The applicant working as Grameen Dak Sewak was put off duty on 30.9.2020 and his numerous representations/ appeals totalling to 9 addressed to the 3rd and 4th respondents were not disposed. Applicant is praying for disposal of the representations. Respondents are expected to dispose representations in a given interval of time, as per prevailing guidelines of DOPT. However, as they have not been disposed, as stated by

the applicant, we direct the respondents to dispose them within a period of 4 weeks in accordance with rules and as per law, as well as considering the submissions made in the OA, by issuing a speaking and reasoned order.

With the above direction, the OA is disposed of, with no order as to costs, at the admission stage without going into the merits of the case.



(B.V.SUDHAKAR)
ADMINISTRATIVE MEMBER

(ASHISH KALIA)
JUDICIAL MEMBER

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